

I have no doubt that All India Radio and other official media would take due note of the observations made from the Chair, particularly those which show concern of the House.

श्री मनोराम बागडो (:हिसार): महोदय, यह सदन का सवाल है। सदन ने जो सद्भावना मरने वाले के प्रति आपके माध्यम से व्यक्त की: मध्यम महोदय ने: यही तो कहा है।

RE: CERTAIN REMARKS MADE BY THE MINISTER OF ENERGY AND COAL ABOUT THE GOVERNMENT OF WEST BENGAL

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I wrote to you about certain actions you have taken and observations you made about yesterday as reported and also by the Chairman, Mr. Patil. What has been expunged. Let say, you cannot do it....**

MR. SPEAKER : No please. Not allowed. Not allowed.

SHRI JYOTIRMOY BOSU: It is a very important issue on expunging what has been said. There are rules on this, Rule 380....

MR. SPEAKER: You give it to me in writing. No, no.

SHRI JYOTIRMOY BOSU: I have given to you in writing. You cannot expung.

MR. SPEAKER: Order please. I know what I can do. There are rules and there are guidelines for me. I have to follow them. You can come and discuss with me. What I have done, I have got right.

No please, not allowed.

(Interruption)**

MR. SPEAKER: If there is anything more I can allow. Is there any other point of order?

SHRI JYOTIRMOY BOSU: My privilege motion against Mr. A.B.A. Ghani Khan Chaudhury, that he has deliberately told** on the floor of the House....

MR. SPEAKER: You cannot tell that. Order please..

PROF. P.J. KURIEN (Mavelikara): You listen to only those who are shouting....who have lung-power.

MR. SPEAKER: I am coming to You. Let me make an announcement. Why are you in such a great hurry? Please do not ride in the Rajdhani Express like that.

I have to make an announcement.

I have received a letter dated 16th July, 1980 from Shri Jyoti Basu, Chief Minister of West Bengal, regarding certain remarks made by Shri A.B.A. Ghani Khan Chaudhuri, Minister of Energy and Coal in Lok Sabha on 9th July, 1980, about the Government of West Bengal. I also received a letter dated 19th July, 1980 from Shri Somnath Chatterjee and others requesting that the contents of the letter of the Chief Minister of West Bengal may be disclosed in the House and copies of the same be circulated to the members.

I have forwarded both the letters to the Minister of Energy and Coal and the Prime Minister for comments.

I may, however, state that it is not the normal practice of this House that such letters be brought before the House or circulated.

I have also received notice of a motion under Rule 184, regarding constitution of a Parliamentary Committee to go into the propriety of issue of coal permits by the Minister of Energy and Coal to certain parties in West Bengal. This matter figured in the House also some days ago. The Minister of Energy and Coal gave

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replies to the remarks made in this regard. This matter has also been under my consideration.

I received a letter dated 16 July, 1980 from Shri Jyoti Basu, Chief Minister of West Bengal regarding certain remarks made by the Minister of Energy and Coal in Lok Sabha on 9 July, 1980, about the Government of West Bengal. I have forwarded that letter to the Minister of Energy and Coal and the Prime Minister for **Comments**.

In regard to the allegation made against him, the Minister of Energy and Coal has sent me a communication explaining the position, together with copies of certain documents. Shri Jyotirmoy Bosu has also written to me and met me and said that he would show some documents to me in this regard. I would examine the matter further on receipt of the documents in support of the motion from Shri Jyotirmoy Bosu.

SHRI JYOTIRMOY BOSU: On a point of order. I have given a Privilege Motion against what he said on the 9th of July about coal dumpings in Calcutta, which is an absolutely untrue statement. That is my privilege motion.

MR. SPEAKER: We have got Chief Minister letter....

SHRI JYOTIRMOY BOSU: My Privilege motion is against Mr. Ghani Khan Chaudhury....

MR. SPEAKER: Mr Jyotirmoy Bosu, please sit down. Don't monopolise all the time.

SHRI JYOTIRMOY BOSU: He has said that, The Minister has said that....

MR. SPEAKER: Please sit down.

Now, Shri Jharkhande Rai.

श्री झारखंडे राय (घोली) अध्यक्ष महोदय कृपया मेरी फायरिंग पर मैंने काम रोकने का प्रस्ताव दिया था।

MR. SPEAKER: I have disallowed that; it is a State subject....

PROF. P. J. KURIEN: I have given notice of a privilege motion..

MR. SPEAKER: I have received it, Mr. Kurien. I have already informed you. It has been sent for ascertaining the facts.

श्री राम बिजल पातवान (हाजीपुर) : अध्यक्ष महोदय, मैंने श्री एडनमट मोशन, दिया है। दिल्ली में जो डकैतियां हो रही है . . .

MR. SPEAKER: Next item. Papers to be laid on the Table. Shri Kedar Pandey....

12.10 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMAND FOR GRANTS (GENERAL) 1980-81 OF MINISTRY OF IRRIGATION

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Irrigation for 1980-81. [*Placed in Library. See No. LT-1136/80*].

DETAILED DEMANDS FOR GRANTS (GENERAL), 1980-81 OF MINISTRY OF SUPPLY AND REHABILITATION

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Supply and Rehabilitation for 1980-81. [*Placed in Library. See No. LT-1137/80*].

DETAILED DEMANDS FOR GRANTS (GENERAL), 1980-81 OF MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Law, Justice and